

Odisha Man tortured to death over suspicion of witchcraft

<https://www.newindianexpress.com/states/odisha/2021/jul/01/odisha-man-tortured-to-death-over-suspicion-of-witchcraft-2323911.html>

In yet another horrifying end to superstition, a man was forced to eat human excreta and his teeth pulled out with pliers before being beaten to death by villagers over suspicion of witchcraft in Ganjam's Chhatrapur block.

The incident that took place on June 19 came to limelight after a video of the ghastly torture went viral on social media on Tuesday, leading to the arrest of the 14th accused in the night. Police had earlier arrested 13 persons in this connection.

The video captured by some onlookers showed villagers beating up three persons and forcing one of them to eat human excreta before pulling his teeth with pliers over alleged practice of sorcery. Sources said, P Bhimaraju Reddy of Rameyapalli village had performed puja some days ago.

However, the villagers alleged abnormal behaviour by some young girls after the puja and became suspicious of Reddy and his puja. Incidentally on June 19, Reddy invited two others - N Venkataraman Rao and P Dhabaleswar from Berhampur - to perform a puja. On seeing the trio performing puja, suspicion of villagers grew and they confronted the trio.

Though all the three tried convincing them that the rites had nothing to do with sorcery, the villagers became all the more aggressive attacking the trio. They asked one of the victims Venkataraman to pull his teeth out with pliers. When he refused, the angry mob forced Reddy and Dhabaleswar to pull out Venkataraman's teeth and feed him human excreta. Even after they complied, the villagers thrashed the three and left them in an unconscious state.

Family members of Bhimaraju reached the spot and rushed the trio to MKCGMCH but Venkataraman succumbed on the way. Reddy and Dhabaleswar, sources said, are undergoing treatment and are stable now. Ganjam Assistant Superintendent of Police (ASP) Thakur Prasad Patra said there are others involved in the crime and will be nabbed soon.

Recently, the National Human Rights Commission (NHRC) had sought a comprehensive report on witchcraft and sorcery-related tortures and deaths from the Chief Secretary and DGP of Odisha. The NHRC had expressed serious concern about the implementation of the Odisha Prevention of Witch-hunting Act, 2013 and the State government's action plan to curb witch hunting. As per National Crimes Record Bureau, Odisha accounts for the second-highest number of deaths due to witch-hunting after Jharkhand.

बंगाल में चुनाव बाद हिंसा की SIT जांच को लेकर SC का केंद्र और ममता सरकार को नोटिस

<https://www.newsnationtv.com/states/west-bengal/sc-issues-notice-to-centre-bengal-government-and-ec-on-a-plea-seeking-sit-probe-to-investigate-into-causes-and-reasons-of-post-poll-violence-in-west-bengal-191895.html>

सुप्रीम कोर्ट ने पश्चिम बंगाल में चुनाव के बाद हुई हिंसा के कारणों की जांच के लिए SIT की मांग वाली याचिका पर सुनवाई करते हुए केंद्र, पश्चिम बंगाल सरकार और चुनाव आयोग को नोटिस जारी किया है। बंगाल में विधानसभा चुनाव के नतीजों के बाद तृणमूल कांग्रेस के सत्ता में आने के बाद हुई हिंसा के मामलों को लेकर सुप्रीम कोर्ट में याचिका दाखिल की गई थी, जिसमें जांच कोर्ट की निगरानी में SIT से कराने की मांग की गई थी। सुप्रीम कोर्ट ने आज इस मामले में सुनवाई करते हुए केंद्र, पश्चिम बंगाल सरकार और चुनाव आयोग को नोटिस जारी कर जवाब मांगा है।

दरअसल, याचिका में कहा गया कि विधानसभा चुनाव में भारतीय जनता पार्टी का समर्थन करने के चलते एक धर्म विशेष के लोग वहां रहने वाले हिंदू समुदाय पर हमला कर रहे हैं। याचिका में कोर्ट से केंद्र और राज्य सरकार को निर्देश देने की मांग की गई कि वो पीड़ित परिवारों को मुआवजा और पलायन कर चुके लोगों के पुर्नवास की व्यवस्था करें। आज इस अर्जी पर सुनवाई करते हुए सुप्रीम कोर्ट ने केंद्र, ममता सरकार और चुनाव आयोग को नोटिस जारी किया है।

चुनाव बाद हिंसा के मामले पर सुप्रीम कोर्ट में ऐसे समय में सुनवाई हुई है, जब बीते दिन इसी मसले पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की टीम ने कोलकाता हाईकोर्ट की 5 न्यायाधीशों की पीठ को रिपोर्ट सौंपी। एनएचआरसी इस मामले में अपनी विस्तृत रिपोर्ट कुछ दिनों के बाद दाखिल करेगी। मामले में शुक्रवार को अगली सुनवाई होनी है। बता दें कि बंगाल में विधानसभा चुनाव के परिणाम के बाद कई हिस्सों में हिंसा देखने को मिली थी। बीजेपी ने ममता सरकार के खिलाफ आरोप लगाए कि उसके समर्थकों को निशाना बनाया जा रहा है। यह भी आरोप लगाए गए कि पार्टी का समर्थन करने के लिए 30 से अधिक लोगों की हत्या कर दी गई है और महिलाओं के साथ दुष्कर्म और छेड़छाड़ की गई है।

मामले में उच्च न्यायालय के आदेश पर एनएचआरसी ने टीम गठित की थी, राष्ट्रीय अल्पसंख्यक आयोग के उपाध्यक्ष आतिफ रशीद, राष्ट्रीय महिला आयोग के सदस्य राजुलबेन एल देसाई, एनएचआरसी के निदेशक जांच संतोष मेहरा और डीआईजी, जांच मंजिल सैनी, पश्चिम बंगाल मानवाधिकार आयोग के रजिस्ट्रार प्रदीप कुमार पांजा और पश्चिम बंगाल राज्य कानूनी सेवा प्राधिकरण सदस्य सचिव राजू मुखर्जी भी शामिल हैं।

इससे पहले राष्ट्रीय मानवाधिकार आयोग (NHRC) की फैक्ट फाइंडिंग कमेटी ने अपनी एक रिपोर्ट गृह मंत्रालय को सौंप दी थी, जिसमें हिंसा को पूर्व नियोजित बताया गया. इस कमेटी में पूर्व न्यायधीश, पूर्व डीजीपी, नौकरशाहों आदि शामिल हैं. कमेटी ने अपनी रिपोर्ट में बताया था कि बंगाल विधान चुनाव के नतीजों के तुरंत बाद यानी 2 मई की रात से राज्य के अलग अलग शहरों और गांवों में हिंसा रिपोर्ट की गई. जिससे ये पता चलता है की ये हिंसा पहले से सुनियोजित थी और इसे प्लान किया गया था. रिपोर्ट में बताया गया कि राज्य के बड़े माफिया और क्रिमिनल जिनके खिलाफ बंगाल में कई आपराधिक मामले दर्ज हैं. उन्होंने इस काम को अंजाम दिया जिससे ये साबित होता है कि ये एक राजनीतिक बदला लेने का प्रयास था.

SIT से जांच की मांग पर केंद्र, राज्य, ईसी को नोटिस

नई दिल्ली (एसएनबी)। उच्चतम न्यायालय ने पश्चिम बंगाल में चुनाव के बाद हुई हिंसा की विशेष जांच दल (एसआईटी) से जांच कराए जाने संबंधी याचिका पर केंद्र, राज्य सरकार और चुनाव आयोग से बृहस्पतिवार को जवाब तलब किया।

न्यायमूर्ति विनीत सरन की अध्यक्षता वाली दोसदस्यीय खंडपीठ ने रंजना अग्निहोत्री याचिका एवं एक अन्य की याचिका

बंगाल हिंसा

पर सुनवाई करते हुए केंद्र सरकार, राज्य सरकार और चुनाव आयोग को नोटिस जारी किए। न्यायालय ने नोटिस के जवाब के लिए इन सभी पक्षकारों को चार सप्ताह का समय दिया है। हालांकि याचिका में राज्य की मुख्यमंत्री ममता बनर्जी को भी पक्षकार बनाया गया था, लेकिन उन्हें कोई नोटिस नहीं जारी किया गया। लखनऊ की वकील सुश्री अग्निहोत्री ने पश्चिम बंगाल में चुनाव बाद हिंसा की निष्पक्ष जांच कराने के लिए विशेष जांच दल गठित करने की मांग भी न्यायालय से की है। इससे पहले इस याचिका पर दो बार सुनवाई तब टल गयी थी, जब न्यायमूर्ति इंदिरा बनर्जी और अनिरुद्ध बोस ने एक-एक करके खुद को मामले की सुनवाई से अलग कर लिया था।

NHRC Committee Submits Report to HC on Bengal Post-poll Violence

Our Political Bureau

Kolkata: The seven-member committee of the National Human Rights Commission (NHRC) that is investigating the post-poll violence in West Bengal submitted an interim report to the Calcutta High Court on Wednesday before the court's next hearing on July 2 (Friday). The panel was formed following a High Court order and was tasked with visiting the violence-affected areas across the state and speaking to the victims.

The NHRC team has sought an extension to investigate the cases of alleged rights violations during the post-poll violence. The committee reached Kolkata last Sunday. They have since visited Cooch Behar, South and North 24 Parganas districts to review the situation. A five-judge bench of Calcutta High Court had directed the NHRC on June 18 to constitute a committee to examine complaints by victims who had alleged that they were tortured and forced to flee their homes. The bench headed by acting Chief Justice Rajesh Bindal observed that even though the state government had been denying that violence had taken place, petitions filed by a section of affected parties and a report submitted by the state legal services secretary had given a different account.

NHRC biased, not sending teams to probe violence in Tripura: TMC

OUR CORRESPONDENT

KOLKATA: Slamming the National Human Rights Commission (NHRC) for not sending a team to probe incidents of violence in Tripura, Trinamool Legislature Party chief whip in Rajya Sabha Sukhendu Sekhar Roy on Thursday said it was unfortunate that NHRC was maintaining a partisan attitude.

“It seems that human rights violations are happening only in the non-BJP states. Such a partisan view of the NHRC is unfortunate. It does not hesitate to send teams to Bengal and other non-BJP states but looks the other way when human rights violations take place in BJP-ruled states,” Roy said.

The BJP had not performed well in Tripura Tribal Areas Autonomous District Council polls in Tripura. Roy alleged that ever since the election results were declared



Sukhendu Sekhar Roy

in Tripura, the BJP workers unleashed a reign of terror in the state. “The members of the Opposition parties had been beaten up. Their houses had been torched and even, the women have not been spared. The Opposition parties drew the attention of the government and the bodies which are associated with human rights. However, no action has yet been taken in the matter,” Roy

added.

He said it was most unfortunate that the NHRC members had spoken to the BJP supporters only. Many Trinamool supporters were allegedly killed by the BJP workers during the election.

In Sitalkuchi, four innocent people had been gunned down but the NHRC did not say anything in the matter. Roy said in BJP-ruled states hundreds of cases had been reported where human rights were violated but the NHRC was sitting on those complaints.

It may be mentioned that the vice-chairman of NHRC, Atif Rashid, is an active BJP leader. It had been alleged that Rashid was trying to prove that post-poll violence in Bengal was alarming.

Commenting on this, Roy said: “This is how the NHRC is functioning and how can we expect impartiality from them.”

बंगाल हिंसा मामले में सुप्रीम कोर्ट का नोटिस

याचिकाओं में हिंसा को सांप्रदायित बताया गया है और कहा गया है कि चुनावों के बाद बंगाल में हिंदुओं पर हमले हुए।

नई दिल्ली ■ नया इंडिया ब्यूरो

पश्चिम बंगाल में विधानसभा चुनावों के बाद हिंसा के मामले में सुप्रीम कोर्ट ने नोटिस जारी किया है। दो याचिकाओं पर सुनवाई करते हुए सुप्रीम कोर्ट ने केंद्र सरकार, पश्चिम बंगाल सरकार और चुनाव आयोग को नोटिस जारी किया है। इस मामले को लेकर सुप्रीम कोर्ट में दायर याचिकाओं में चुनाव बाद हुई हिंसा के कारण तलाशने के लिए विशेष जांच टीम यानी एसआईटी बनाने की मांग की गई है।

याचिकाओं में हिंसा को सांप्रदायित बताया गया है और कहा गया है कि चुनावों के बाद बंगाल में हिंदुओं पर हमले हुए। इसमें कहा गया है कि चुनावों के बाद तृणमूल कार्यकर्ताओं ने अराजकता, अस्थिरता पैदा कर दी। इन्होंने हिंदुओं के घरों को जला दिया और लूटपाट की। इसके पीछे सामान्य सी वजह थी कि इन लोगों ने भाजपा का समर्थन किया



था। चुनाव के बाद हिंसा के मामलों की जांच के लिए 29 जून को राष्ट्रीय मानवाधिकार आयोग की टीम बंगाल पहुंची थी। जांच टीम पर भी हमला होने की खबर है।

भाजपा अध्यक्ष जेपी नड्डा ने 29 जून को कहा था कि बंगाल में चुनाव बाद हुई हिंसा में भाजपा के 1,298 कार्यकर्ताओं पर हमला हुआ है। उन्होंने दावा किया कि 1,399 संपत्तियों को उजाड़ा गया और 108 परिवारों को धमकाया गया। उन्होंने कहा कि 2,067 शिकायतें पार्टी ने चुनाव आयोग में दर्ज कराईं। पुलिस के पास भी हिंसा से जुड़ी 5,650 शिकायतें दर्ज कराई गई हैं। मीडिया रिपोर्ट के मुताबिक, बंगाल में दो मई चुनाव नतीजे आने के बाद कई जगहों पर हिंसा हुई। इस दौरान करीब 16 लोग मारे गए।

ORISSA POST, Bhubaneswar, 2.7.2021

Page No. 4, Size:(16.32)cms X (7.82)cms.

NHRC summons Energy officials over

POST NEWS NETWORK

Bhubaneswar, July 1: The National Human Rights Commission (NHRC) has issued conditional summons to the principal secretary of Energy department and chief electrical inspector of Bhubaneswar in connection with the electrocution of a 27-year-old contractual employee of Cesu in April 2020.

The officials are required to appear before the commission at 11am September 27, 2021 with an action-taken report (ATR) relating to the electrocution that occurred at Choudwar in Cuttack. If the officials file the report at least a week before the scheduled date, their personal appearance is not required. However, if the officials fail to comply with the order without any lawful excuse, the commission may initiate criminal proceedings under Sections 175 and 176 of the IPC apart from other rele-



vant provisions in the law, the NHRC said while passing the order June 28, 2021.

The commission has also issued a reminder to the twin city police commissioner to submit a status report relating to the case (169/20) registered with the Choudwar police in Cuttack under Sections 304A of the IPC within four weeks. In case of failure, the commission shall

invoke Sections 13 of PHRA against the top cop, said the rights body.

The NHRC move pertains to a petition (1247/18/3/2020) filed by rights activist Srikanta Kumar Pakal, who had informed the commission that Akshaya Kumar Bhuyan, a contractual employee with Choudwar electrical section under Cuttack electrical division of central electricity supply util-

Akshaya Kumar Bhuyan, a contractual employee of Choudwar electrical section under Cuttack electrical division of Cesu, was electrocuted to the sheer negligence of the authorities.

The fact that the victim was repairing an electrical junction with bare hands without any basic safety gear like gloves—shows serious departmental negligence, jeopardising safety of the discom employees, the petitioner told the NHRC.

ity (Cesu), was electrocuted to the sheer negligence of the Cesu authorities.

“It was around 2020. Lineman Mahananda Nayak and junior

‘Our duties are as important as rights’

World Duties Day held at Bhadrak

PNS ■ BHADRAK

The World Duties Day was observed in Bhadrak district by rights activist and Supreme Court lawyer Radhakanta Tripathy. “Enjoyment of rights sans performance of duties virtually instigates criminality in the world. The international community has agreed upon the Universal Declaration of Human Rights as sanctioned by the United Nations. Now the time has come to promulgate and propagate Universal Declaration of Human Duties at international level with sanction of United Nations,” Tripathy said. The day was celebrated with the inhabitants of



Dagamunda Leprosy colony in Randia Gram Panchyat of Bhadrak with a group discussion on relevance of duties in day to day life. Looking at the bad health condition of an inhabitant ‘Kanduri’, Tripathy assured to extend all types of support for her recovery. There was a plantation drive by Tripathy along with the volunteers in Anganwadi and the Primary school premises of

the colony which were started after the directions of NHRC. The inhabitants of the colony thanked Tripathy for all his help during the decade. Intellectual and officials of Bhadrak district administration also praised Tripathy for conceiving and executing the idea of observing the World Duties Day. Among others Sunita Mahanta, Balia Munda and Sajani assisted.